

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, FINANCE CENTRE,  
3<sup>RD</sup> FLOOR, NEW TOWN, KOLKATA**

**Original Application No. 133/2023/EZ**

**Serajul Islam & Anr.**

*....Applicant(s)*

-Versus-

**The State of West Bengal & Ors.**

*....Respondent(s)*

**I N D E X**

| <b>Sl. No.</b> | <b>Date</b> | <b>Particulars</b>                                  | <b>Page No.</b> |
|----------------|-------------|---|-----------------|
| 1.             | 22.11.2023  | Affidavit-in-Opposite filed by the 16th Respondent. | 1 - 5           |
| 2.             | 22.11.2023  | Certified Copy of one Deed of Conveyance.           | 6 - 25          |
| 3.             | 22.11.2023  | Vakalatnama   | -               |

Certified to be true copy of respective original  
Dated at Kolkata this 22nd November, 2023.

*Somosreedebi Dutta*

**Counsel for  
Respondent No. 16**

Filed By  
Somosneebibi  
Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, FINANCE CENTRE,  
3<sup>RD</sup> FLOOR, NEW TOWN, KOLKATA**

**Original Application No. 133/2023/EZ**

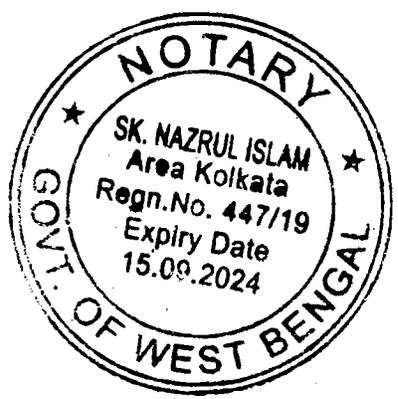
Serajul Islam & Anr.

**....Applicant(s)**

Versus

The State of West Bengal & Ors.

**....Respondent(s)**



**AFFIDAVIT-IN-OPPOSITION ON BEHALF RESPONDENT NO. 16, TO  
THE ORIGINAL APPLICATION.**

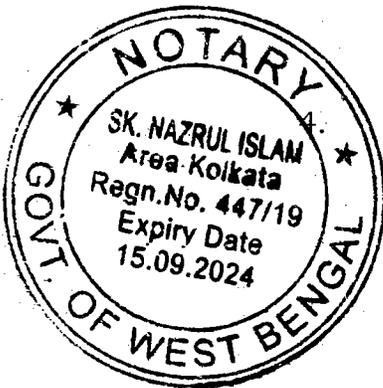
I, Joseph Hansda, son of Late Motilal Hansda, aged about 37 years, by faith - Santhal, by occupation - Cultivation, residing at Village - Lakshnamara, Post Office - Horioka, Police Station - Nalhati, District - Birbhum, Pin - 731243, do hereby solemnly affirm and state as follows :-

1. That I am the respondent no. 16 of the instant original application which has been filed before this Hon'ble Tribunal and I am conversant with all the facts and circumstances of the present case and am competent to swear this affidavit.

**22 NOV 2023**

Joseph Hansda

2. That the copy of the original application filed under Section 18(1) read with Sections 14, 15 and 17 of the National Green Tribunal Act 2010, being O.A. No. 133/2023/EZ (Serajul Islam & Anr. Vs The State of West Bengal and Ors.) herein after for the sake of brevity the same is referred to as the "said application".
3. That the said application was read over to me and I understood the contents and purport of the same. At the outset, I say that the said application is not maintainable in law or in fact the allegations made in the said application are denied and disputed and the said application was filed suppressing material facts with vexatious interest. It is submitted that the applicants have no locus standi to prefer the said application. I say that, I have been advised to specifically deal with allegations and or averments which are relevant for the purpose of disposal of the said application and any such statements and or averments which are not specifically dealt with shall be deemed to be denied unless the same are borne out of record.



That this deponent states and submits that this deponent in no way connected in the matter of alleged quarries activities. This deponent was the lawful owner in respect of certain land measuring in respect of 131 (one hundred thirty one) Satak of

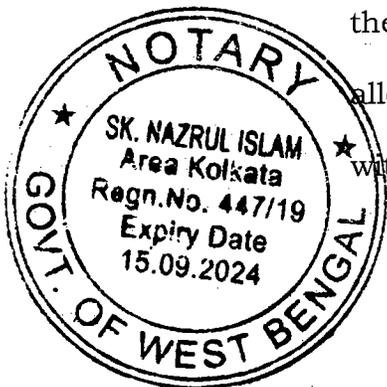
Joseph Hamza

Filed By  
Somosreedevi Dutta  
Advocate

land classified as "Dhani Awal" pertaining at Mozua - Madna, J.L. No. 11, Khatian No. 346, Dags Nos. 714, 715 and 716, Police Station and A.D.S.R. - Nalhati, Subdivision - Rampurhat, District - Birbhum, which this deponent have transferred parted with possession on execution of deed of conveyance in favour of the purchaser namely Gaden Majhi long time back and have no landed property in aforesaid dags which has been alleged by the applicant. It is submitted that the applicants are engaged in real estate and the mining business and they have approached to acquire the landed properties which belonged to this deponent at a through away price which this deponent refused and sold the same to other persons for lawful consideration and for that reason the applicants have impled this deponent with an intention to cause unnecessary harassment.

The photocopy of the said Deed of Conveyance is annexed hereto and marked with letter "R-1".

5. That the allegations made by the applicant that this deponent being Respondent No. 16 is actively involved along with other persons in stone quarrying activities and put the applicant to the strict proof thereof. It is submitted that contrary to the allegations made in the said application, the applicant no. 2 with a malafide intention to grab the property, which this

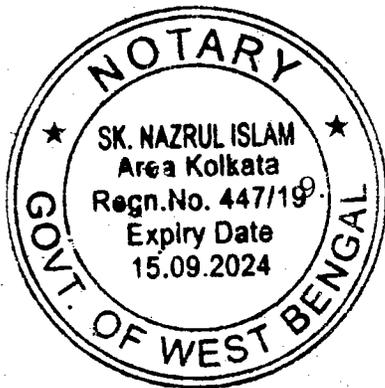


Joseph Hansda

Filed By  
Somosreedebis Dutt  
Advocate

deponent lawfully acquired, tried to the disturb peaceful possession of this deponent.

6. That with reference to the statement made in paragraphs no. 5 and sub paragraphs nos. a to h, this deponent denies and disputes each and every allegations made therein are denied and disputed save and except what are matters of records.
  7. That with reference to the statements made in paragraphs no. 5, Sub Paragraph Nos. i. - k - this deponent denies and disputes each and every allegations made therein, save and except what are matters of records, it is denied that the respondent Nos. 13-17 are actively involved in stone quarrying activities.
  8. That with reference to statements made in paragraph no. 5, Sub Paragraph Nos. L to O, this deponent denies and disputes each and every allegations made therein save and except what are matters of records. That prior to moving this Hon'ble Tribunal, the applicants have initiated several proceedings and unable to obtain any effective order, preferred to present application with a malafide intention to cause harassment to this deponent.
- That with reference to the statements made in paragraph no. 5, Sub Paragraphs Nos. P-Z (iii), this deponent denies and disputes each and every allegations made therein save and except what



Joseph Hansda

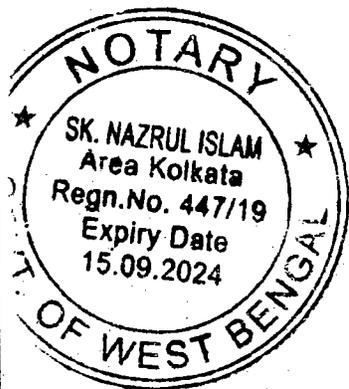
Filed By  
Somnath Debby  
Advocate

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Somosreedebi Dutta  
Advocate

are matters of records. It is denied that said application was made bonafide.

10. That this deponent crave leave to rely upon the report which ought to be filed by the Committee, constituted by this Hon'ble Tribunal and the West Bengal Pollution Control Board, wherefrom it would be evident that this deponent is in noway involved in stone quarrying activates on this land as such the application being vexatious, harassaive is liable to be dismissed with exemplary cost.

11. That the statements made in paragraphs Nos. 1- 9 are true to my knowledge and rest are my humble submission before this Hon'ble Tribunal.



Prepared in my office

Somosreedebi Dutta

Advocate

Joseph Hanza

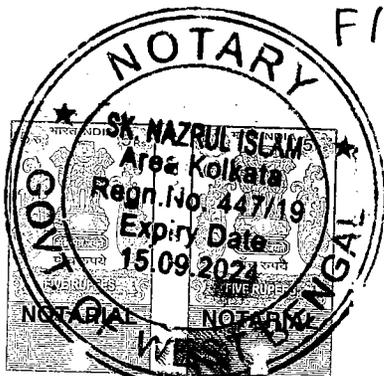
Deponent

Identified by me  
Somosreedebi Dutta

Advocate

F/1218/1435/2022

22nd November, 2023



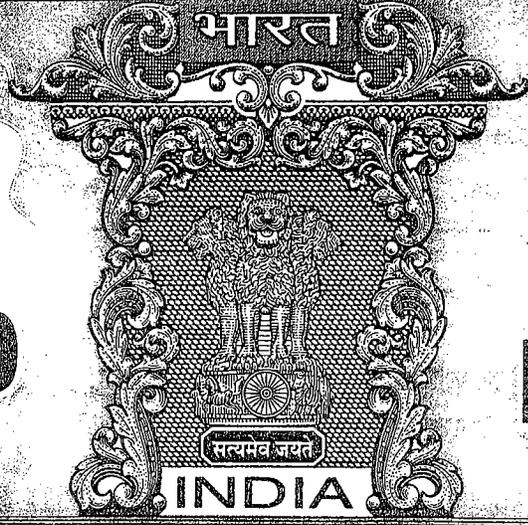
Solemaly Affirmed and  
Declared before me U/S 139  
CPC, U/S 297 (C) CRPC

Notary  
SK. Nazrul Islam  
Notary, Govt. of W.B.  
Regn. No. 447/19  
City Civil Court, Calcutta

22 NOV 2023

# भारतीय गैर न्यायिक

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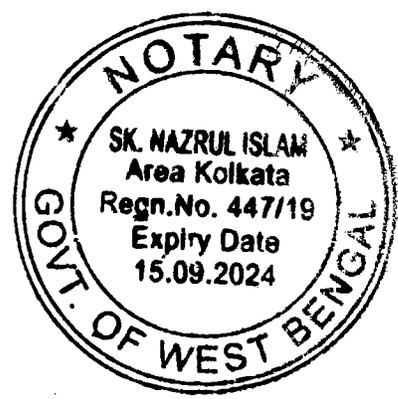
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पश्चिमबङ्गा पश्चिम बंगाल WEST BENGAL

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~~[Signature]~~  
 08.12.22



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ক্রেতার নাম \_\_\_\_\_

মারফৎ \_\_\_\_\_

সার \_\_\_\_\_

জেলা \_\_\_\_\_

স্ট্যাম্প হেন্ডসাইড \_\_\_\_\_ Nazreen Begam

নঙ্গহাটী, বীরভূম, ৭৩১২২৩





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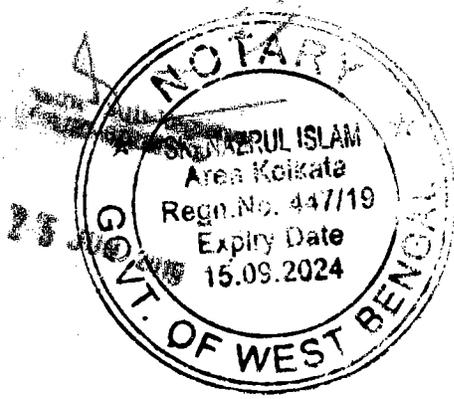


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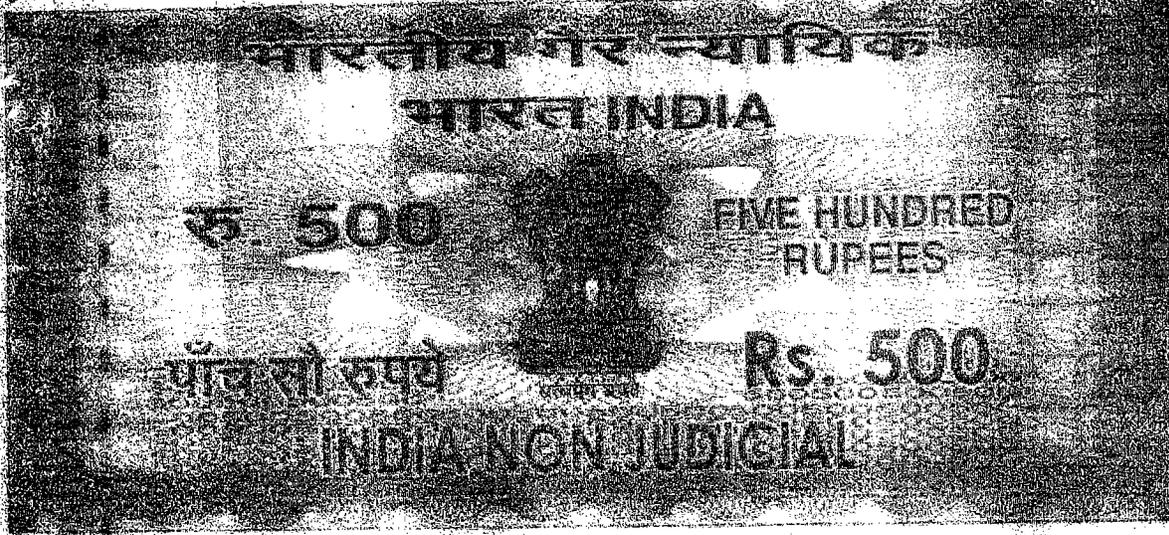
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পশ্চিমবঙ্গ পশ্চিমবঙ্গ WEST BENGAL

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Rajshahi

বিত্ত:-

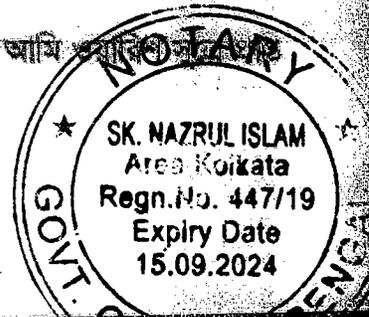
পিতাঃ- মাসুম মিয়া পিতা মৃত সুফল মিয়া, জাতি- সাঁওতাল, পেশা- জোতজমা, জাকিম- সিংড়া, পোষ্টি- রাজখাম, থানা ও অতিরিক্ত জেলা অধীন নিবন্ধক কার্যালয়- কুলাই, মহকুমা- রামপুরহাট, জেলা- বীরভূম, ভারতীয় নাগরিক।

দাতার:-

মোসেম হুসেন পিতা মৃত মতিলাল হুসেন, জাতি- সাঁওতাল, পেশা- জোতজমা, জাকিম- মঙ্গলসামারাপোষ্টি- বরিশকা, থানা ও অতিরিক্ত জেলা অধীন নিবন্ধক কার্যালয়- নবহাটী, মহকুমা- রামপুরহাট, জেলা- বীরভূম, ভারতীয় নাগরিক।

কর্তব্য বিক্রয় করা পুরানো কাগজপত্র:-

শিল্প তৎপণীক বর্নিত সম্পত্তি আমার পৈতৃক সম্পত্তি বাহ্য আমি প্রমাণিত হইয়া অত্র সম্পত্তিতে অস্তবান ও ভোগদখলকার আছি।



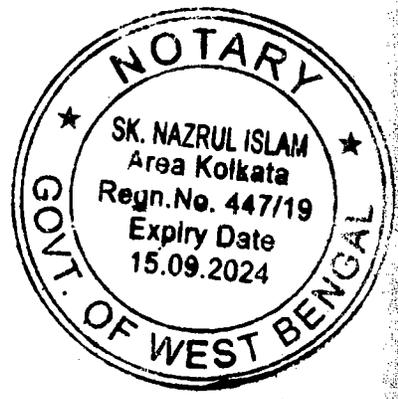
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भारतीय गैर न्यायिक  
भारत INDIA

₹ 500

FIVE HUNDRED  
RUPEES

पाँच सौ रुपये

Rs. 500

INDIA NON JUDICIAL

পশ্চিমবঙ্গ সরকার WEST BENGAL

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এখানে আমার অর্ধের বিশেষ প্রয়োজনে নিম্ন উপশীল বর্ণিত সম্পত্তি বিক্রয়  
করিবার প্রস্তাব করিলে আপনি যদি ক্রয় করিতে ইচ্ছা প্রকাশ করায় বর্তমান ব্যক্তার  
সহ স্নোভাবেক উপশীল বর্ণিত সম্পত্তির সর্বোচ্চ মূল্য- ৬,০২,৩১০/- টাকা  
হিসাবে, মূল্যের সমস্ত টাকা নগদ কুবিয়া পাইয়া আপনার নাম বরাবর অত্র  
বিত্তম কব্বালা দসিল লিখিয়া দিয়া আমি স্বীকার ও অধীকার করিতেছি যে অত্র  
বিক্রিত সম্পত্তিতে আমার যাহা কিছু স্বত্ব স্বামিত্ব লভ্য ছিল তাহা অদ্য বদ ও  
রহিত হইয়া আপনার নাম বরাবর সম্পূর্ণরূপে অর্শিল ও বর্তাইল, আমি নিঃস্বত্ব  
হইলাম, অদ্য হইতে আপনি আমার ন্যায় যাবতীয় স্বত্বে স্বত্বান দখলে দখলিকার  
থাকিয়া জমিদারি সের্বোত্তর সার্বেক নাম খারিজের নিজ নাম জারী ও পণ্ডন করিয়া  
সন সন রাজস্বাদী আদায় দিয়া নানা প্রকার হস্তান্তর করণের মানিকত্ব পূর্ব  
পৌত্রাদি জনগনক্রমে চিরকাল পরম সুখে ভোগদখল করিতে থাকুন তাহাতে আমি  
কি আমার কোন গুণাবিশিষ্ট কোন প্রকার বাধা দিতে পারিব না বা পারিবেনা বাধা  
দিলে অত্র কব্বালা দসিল মূলে নাকচ ও অসিদ্ধ হইবে।

NOTARY  
SK. NAZRUL ISLAM  
Area Kolkata  
Regn.No. 447/19  
Expiry Date  
15.09.2024  
GOVT. OF WEST BENGAL

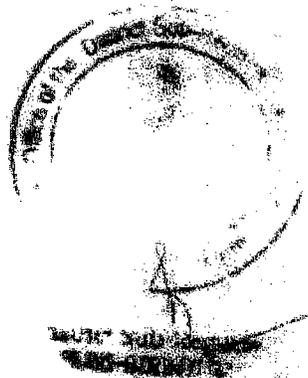
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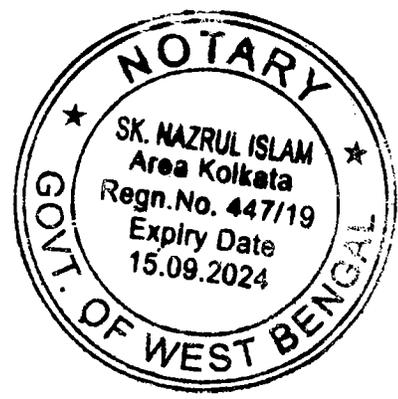
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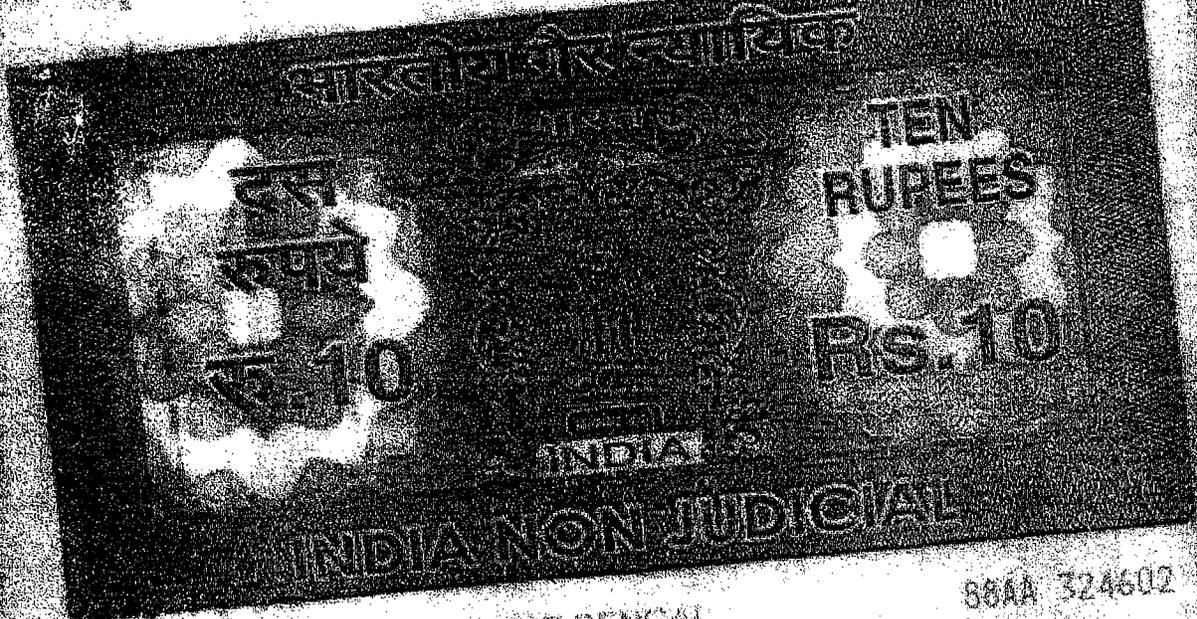
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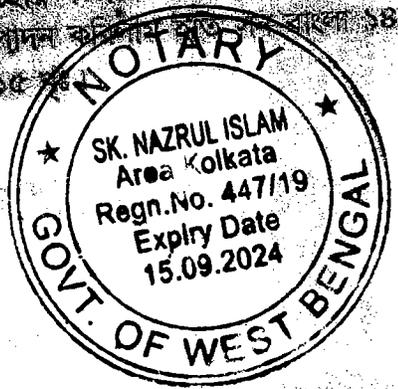
পশ্চিমবঙ্গ সরকার WEST BENGAL

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পশ্চিমবঙ্গ সরকার  
WEST BENGAL

প্রকাশ্য থাকে যে, অত্র বিক্রীত সম্পত্তি আদ্যতক নির্দায় ও নির্দেব অবস্থায় আছে, যতদূর প্রকাশ্যে আইনত নির্ভরীয় হইবে অন্যথায় মূল্যের সমস্ত টাকা মায়ামতিপূরণ হইবে অত্র সমস্ত টাকা ফেরত দিতে বাধ্য থাকিবে।

এতদ্বারা স্বকীয় স্বার্থে স্বাক্ষর মাত্র স্বকীয় সঞ্চানে অত্র বিক্রয় করিলা দলিল আপনার নাম ব্যবহার পাবলিশন সম্মুখে ফরাসাদন করিয়া হইবে।  
তারিখ ৪ঠা জ্যৈষ্ঠ, ইংলিখি তার- ১৯/০৩/২০১৪



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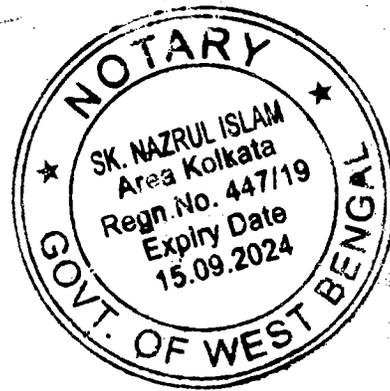
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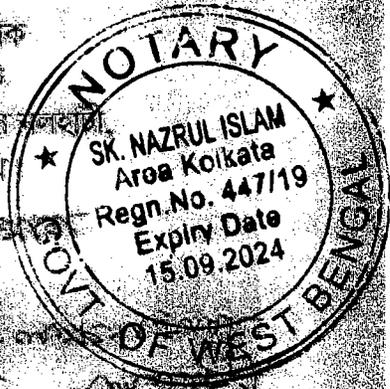
**তপশীল**

জেলা - বীরভূম, মহকুমা - ব্রাহ্মপুত্রহাট, থানা ও এ.ডি.এস.আর - নলহাটী,  
 মৌজা - মদলা, জে.এল.নং - ১১, খতিয়ান নং - ৩৪৬,  
 দাগ নং - ৭১৫ সাত শত হৌদ, বকম খানীচহরম,  
 পরিমাণ ৬১ শতক মধ্যে ৫৪ শতক পূর্ববর্ত  
 তদনুযায়ী বিক্রিত পরিমাণ ২৭ শতক সাতশ শতক  
 দাগ নং - ৭১৫ সাত শত হৌদ, বকম খানীচহরম,  
 পরিমাণ ৩০২ শতক মধ্যে ২০২ শতক তদনুযায়ী  
 বিক্রিত পরিমাণ ১০১ শতক এক একর এক শতক  
 দাগ নং - ৭১৬ সাত শত হৌদ, বকম খানীচহরম,  
 পরিমাণ ০১ শতক মধ্যে ০৩ শতক তিন শতক  
 এককেন্দ্রিত দাগে মোট পরিমাণ - ১৩১ শতক, স্বাভাবিক যোগ্য।

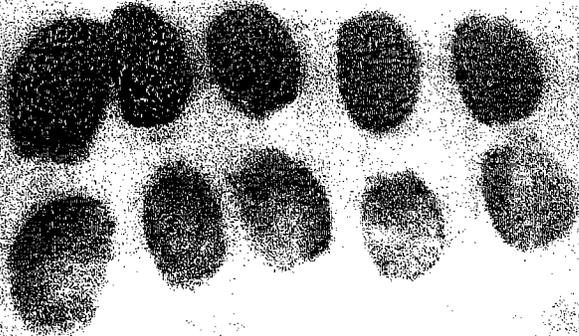
জমিদার পক্ষীয় বঙ্গ সরকার পক্ষে বীরভূম কালেকটর সিউড়ী, দলিগের শেষ  
 পাতায় দাতা এজিটার ছবি সহ দশ আঙ্গুলের তিন ছাপ দেওয়া হইল যাহা দলিগের  
 একগুণ্য বহিরা গণ্য হইবে।

দলিগ প্রস্তুত কারক ও চাইপ কারক  
 আহম্মদ আলী \* দলিগ লেখক  
 সাক্ষিনের নং - ২৫ \* এ.ডি.এস.আর. অফিস নলহাটী,  
 সাক্ষিমা-পেট্র- নলহাটী \* বীরভূম

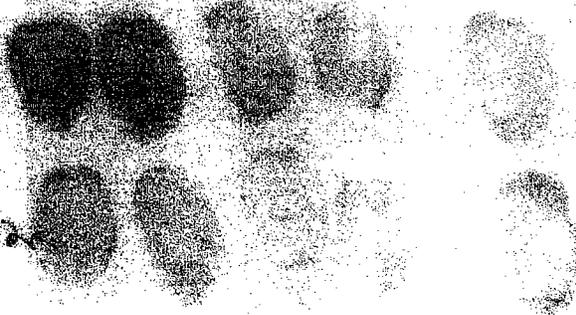
ইসাদী-  
 সিন্দুর লেখক, গ্রাম ওকড়া  
 সিন্দুর লেখক, গ্রাম ওকড়া  
 সিন্দুর লেখক, গ্রাম ওকড়া  
 সিন্দুর লেখক, গ্রাম ওকড়া



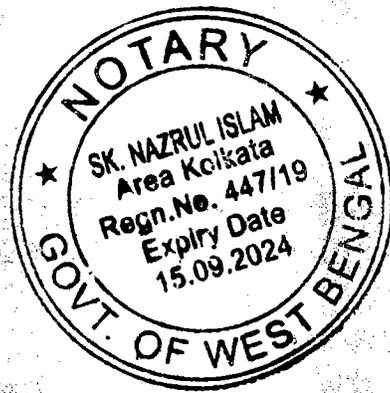
17



স্বাক্ষরিত  
১৫/০৯/২০২৪



স্বাক্ষরিত  
১৫/০৯/২০২৪



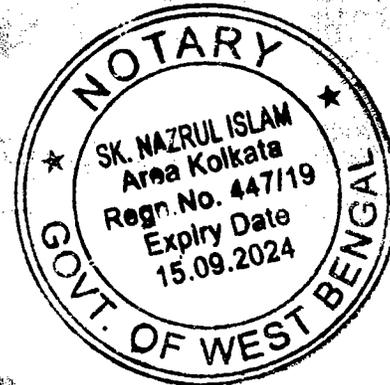


Government of West Bengal  
Directorate of Registration & Stamp Revenue  
FORM-1554

Miscellaneous Receipt

|  |   |                     |            |
|--|---|---------------------|------------|
| Visit Commission Case No./Year         | 0301001627/2015   | Date of Application | 11/06/2015 |
| Query No./Year                         | 03010000261778/2015   |                     |            |
| Transaction                            | 101011 Sale/ Sale Document  |                     |            |
| Applicant Name of Govt/Co              | Mr. A Ali   |                     |            |
| Stamp duty Payable                     | Rs. 32,515/-  |                     |            |
| Registration Fee Payable               | Rs. 7,200/-   |                     |            |
| Applicant Name of the Visit Commission | Mr. Ahamed Ali  |                     |            |
| Applicant Address                      | nathali   |                     |            |
| Place of Commission                    | Lakshnamara, P.O.- Hanoka, P.S.- Nathali, District- Birbhum, West Bengal, India, PIN - 781243 |                     |            |
| Expected Date and Time of Commission   | 14/06/2015 10:25 AM   |                     |            |
| Fee Details                            | J1: 250/-, J2: 487/-, PTA: (2): 163/-, Total Fees Paid: 900/-                                 |                     |            |
| Remarks                                |   |                     |            |

18



Query No-03010000261778/2015, 11-06/2015 04:45:41 AM BIRBHUM (D.S.R)

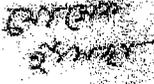


19

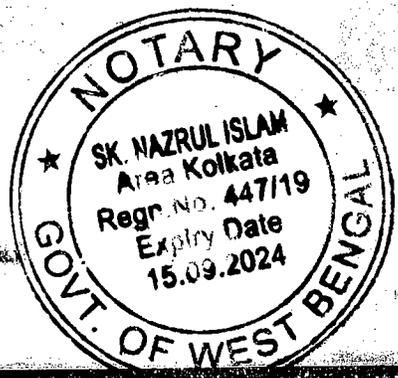
Government of West Bengal  
 Department of Finance (Revenue), Directorate of Registration and Stamp Revenue  
**OFFICE OF THE D.S.R. BIRBHUM, District Name: Birbhum**  
 Signature / LTI Sheet of Query No/Year 03010000261778/2015

19

I. Signature of the Person(s) admitting the Execution of Private Residence.

| Sl. No. | Name of the Executant   | Category | Photo   | Finger Print   | Signature with date  |
|---------|---|----------|---|--|--|
| 1       | Mr. Joseph Hasda<br>Lakshmata, P.O.<br>Haroka, P.S. Nuhari,<br>District-Birbhum, West<br>Bengal, India, PIN -<br>731243             | Seller   |  |  | <br>28/3/15 |
| SI No.  | Name and Address of Identifier  |          | Identifier of   |  | Signature with date  |
| 1       | Mr. Sator SK<br>Son of Late SAFUR SK<br>Bakola, P.O. MALLIKPUR, P.S.<br>Mangra District-Birbhum, West<br>Bengal, India, PIN -731242 |          | Mr. Joseph Hasda  |  | <br>28/3/15 |

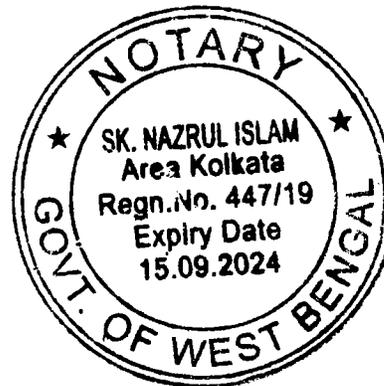
  
 (Kumar Biswas)  
 DISTRICT SUB-  
 REGISTRAR  
 OFFICE OF THE D.S.R.  
 BIRBHUM  
 Birbhum, West Bengal



A. Seller & Buyer Details

| Seller Details |   |
|----------------|---|
| SL No.         | Name, Address, Photo, Finger print and Signature  |
| 1              | <p>Mr Joseph Hasda<br/>                     Son of Late Matilal Hasda<br/>                     Lakhnamara, P.O:- Harioka, P.S:- Nalhati, District:-Birbhum, West Bengal, India, PIN - 731243<br/>                     Sex: Male, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India,<br/>                     Status : Self<br/>                     Date of Execution : 19/03/2015<br/>                     Date of Admission : 14/06/2015<br/>                     Place of Admission of Execution : Pvt. Residence</p> |

20



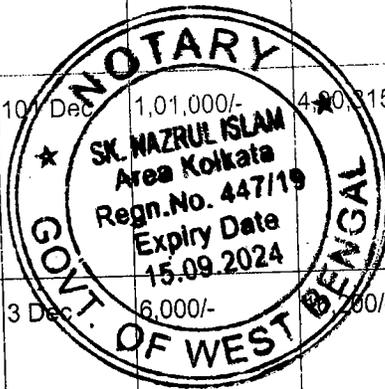
| Buyer Details |   |
|---------------|---|
| SL No.        | Name, Address, Photo, Finger print and Signature  |
| 1             | Mr Giden Majhi<br>Son of Late Sufal Majhi<br>Singra, P.O:- Rajgram, P.S:- Murarai, District:-Birbhum, West Bengal, India, PIN - 731238<br>Sex: Male, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India,<br>Status : Self |

### B. Identifire Details

| Identifier Details |   |                 |           |
|--------------------|---|-----------------|-----------|
| SL No.             | Identifier Name & Address   | Identifier of   | Signature |
| 1                  | Mr Saifor Sk<br>Son of Late SAFUR SK<br>Ekdala, P.O:- MALLIKPUR, P.S:-<br>Margram, District:-Birbhum, West<br>Bengal, India, PIN - 731232<br>Sex: Male, By Caste: Muslim,<br>Occupation: Cultivation, Citizen of:<br>India, | Mr Joseph Hasda |           |

### C. Transacted Property Details

| Land Details |  |   |              |                        |                      |  |
|--------------|--|---|--------------|------------------------|----------------------|--|
| Sch No.      | Property Location  | Plot No & Khatian No/ Road Zone                 | Area of Land | Setforth Value(In Rs.) | Market Value(In Rs.) | Other Details  |
| L1           | District: Birbhum, P.S:- Nalhati,<br>Gram Panchayat: BANIOR, Mouza:<br>Madna | LR Plot No:-<br>714<br>, LR Khatian<br>No:- 346 | 27 Dec       | 27,000/-               | 1,45,800/-           | Proposed<br>Use: Saiyam,<br>ROR: Saiyam,<br>Property is on<br>Road |
| L2           | District: Birbhum, P.S:- Nalhati,<br>Gram Panchayat: BANIOR, Mouza:<br>Madna | LR Plot No:-<br>715<br>, LR Khatian<br>No:- 346 | 10 Dec       | 1,01,000/-             | 4,80,315/-           | Proposed<br>Use: Saiyam,<br>ROR: Saiyam,<br>Property is on<br>Road |
| L3           | District: Birbhum, P.S:- Nalhati,<br>Gram Panchayat: BANIOR, Mouza:<br>Madna | LR Plot No:-<br>716<br>, LR Khatian<br>No:- 346 | 3 Dec        | 6,000/-                | 600/-                | Proposed<br>Use: Saiyam,<br>ROR: Saiyam,<br>Property is on<br>Road |

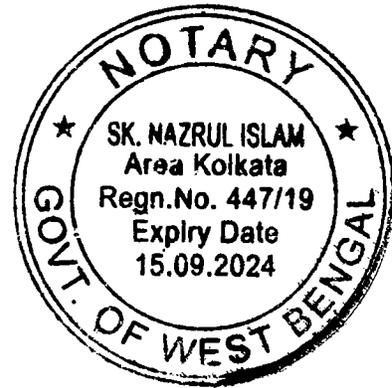


| Transfer of Property from Seller to Buyer |                    |                   |                  |                        |
|---|--------------------|-------------------|------------------|------------------------|
| Sch No.                                   | Name of the Seller | Name of the Buyer | Transferred Area | Transferred Area in(%) |
| L1  | Mr Joseph Hasda    | Mr Giden Majhi    | 27               | 100                    |
| L2  | Mr Joseph Hasda    | Mr Giden Majhi    | 101              | 100                    |
| L3  | Mr Joseph Hasda    | Mr Giden Majhi    | 3                | 100                    |

22

**D. Applicant Details**

| Details of the applicant who has submitted the requisition form |  |
|---|--|
| Applicant's Name  | A Ali  |
| Address   | Thana : Nalhati, District : Birbhum, WEST BENGAL |
| Applicant's Status  | Deed Writer                                      |



Office of the D.S.R. BIRBHUM, District: Birbhum  
Endorsement For Deed Number : I - 030107366 / 2015

92

Query No/Year 03010000261778/2015 Serial no/Year 0301007130 / 2015  
Deed No/Year I - 030107366 / 2015  
Transaction [0101] Sale, Sale Document  
Name of Presentant Mr Joseph Hasda Presented At Private Residence  
Date of Execution 19-03-2015 Date of Presentation 14-06-2015

23

Remarks

On 11/06/2015

Certificate of Market Value (WB RVM rules of 2001)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 6,52,315/-

(Kamal Biswas)

DISTRICT SUB-REGISTRAR  
OFFICE OF THE D.S.R. BIRBHUM  
Birbhum, West Bengal

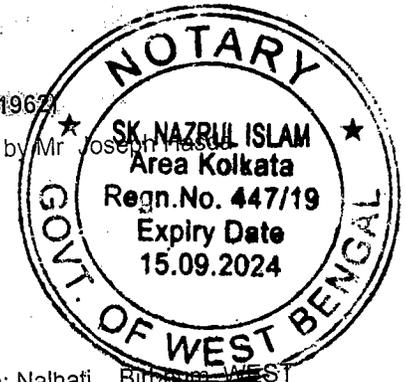
On 14/06/2015

Presentation (Under Section 52 & Rule 22A(3) 46(1), W.B. Registration Rules, 1962)

Presented for registration at 11:29 hrs on : 14/06/2015, at the Private residence by Mr Joseph Hasda, Executant.

Admission of Execution (Under Section 58, W.B. Registration Rules, 1962)

Execution is admitted on 14/06/2015 by



Mr Joseph Hasda, Son of Late Matilal Hasda, Lakhnamara, P.O: Harioka, Thana: Nalhati, Birbhum, WEST BENGAL, India, PIN - 731243, By caste Schedule Tribe, By Profession Cultivation  
Indetified by Mr Saifor Sk, Son of Late SAFUR SK, Ekdala, P.O: MALLIKPUR, Thana: Margram, Birbhum, WEST BENGAL, India, PIN - 731232, By caste Muslim, By Profession Cultivation

(Kamal Biswas)

DISTRICT SUB-REGISTRAR  
OFFICE OF THE D.S.R. BIRBHUM  
Birbhum, West Bengal

On 25/06/2015

Certificate of Admissibility (Rule 43, W.B. Registration Rules, 1962)

03/08/2015 Query No:-03010000261778 / 2015 Deed No : I - 030107366 / 2015, Document is digitally signed.

**Payment of Fees**

Certified that required Registration Fees payable for this document is Rs 7,204/- ( A(1) = Rs 7,172/- ,H = Rs 28/- ,M(b) = Rs 4/- ) and Registration Fees paid by Cash Rs 7,204/-

24

**Payment of Stamp Duty**

Certified that required Stamp Duty payable for this document is Rs. 32,616/- and Stamp Duty paid by Draft Rs 30,650/-, by Stamp Rs 2,020/-

**Description of Stamp**

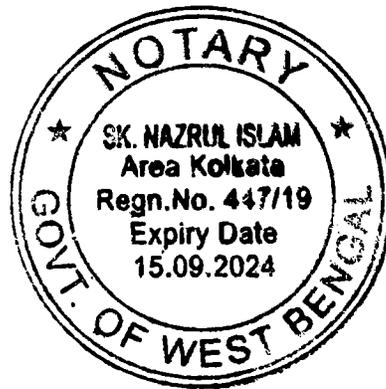
1. Rs 1,000/- is paid on Impressed type of Stamp, Serial no 7702, Purchased on 13/12/2012, Vendor named Subir Kumar Singha.
2. Rs 500/- is paid on Impressed type of Stamp, Serial no 7703, Purchased on 13/12/2012, Vendor named Subir Kumar Singha.
3. Rs 500/- is paid on Impressed type of Stamp, Serial no 7704, Purchased on 13/12/2012, Vendor named Subir Kumar Singha.
4. Rs 10/- is paid on Impressed type of Stamp, Serial no 7705, Purchased on 13/12/2012, Vendor named Subir Kumar Singha.
5. Rs 10/- is paid on Court Fees.

**Description of Draft**

1. Rs 30,650/- is paid, by the Bankers cheque No: 000405491874, Date: 17/06/2015, Bank: STATE BANK OF INDIA (SBI), SURI.

(Kamal Biswas)

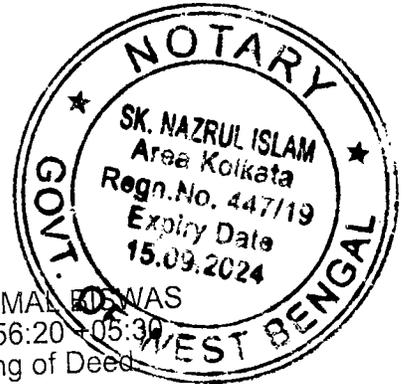
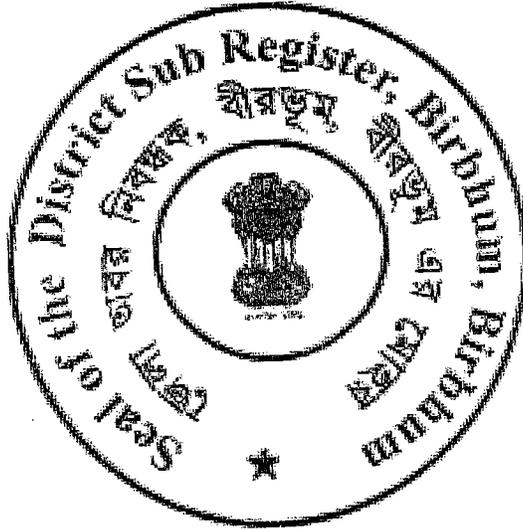
DISTRICT SUB-REGISTRAR  
OFFICE OF THE D.S.R. BIRBHUM  
Birbhum, West Bengal



Registered in Book - I

Volume number 0301-2015, Page from 43783 to 43800  
being No 030107366 for the year 2015.

25

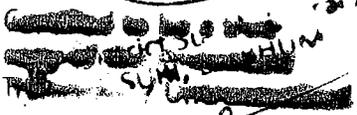


Digitally signed by KAMAL BISWAS  
Date: 2015.08.03 16:56:20 +05:30  
Reason: Digital Signing of Deed

(Kamal Biswas) 03/08/2015 16:56:19  
DISTRICT SUB-REGISTRAR  
OFFICE OF THE D.S.R. BIRBHUM  
West Bengal.



 *Moumita Das*  
08.12.22

  
*Ashwini*  
08.12.22

(This document is digitally signed.)

I - 7366

Non Judicial Stamp of Rs. 1,000/-

Sd/- Josef Hansda

XXXXXXXXXXXXXXXXXXXXX

XXXXXXXXXXXXXXXXXXXXX

Sd/- Illegible  
 District Sub-Registrar  
 Seuri  
 25<sup>th</sup> June 2015

Deed of sale

Nalhati P.S.

Madna Mouza

Area 131 decimals

Value Rs. 6,52,315/-

( Page - 2 )

Non Judicial Stamp of Rs. 500/-

Sd/- Josef Hansda

Vendee :

Piden Maji son of Late Sufal Maji by caste Saontal  
 occupation jote jama resident of Singra, P.O. Rajgram,  
 P.S. and A.D.S.R. Office Muraroi, Sub-Division  
 Rampurhat District Birbhum Indian Citizen.

Deed executed by :-

Josem Hansda son of Late Motilal Hansda by caste  
 Saontal occupation jote jama resident of Lokshnamara,

27

P.O. Horioka, P.S. and A.D.S.R. Office Nalhati, Sub-Division Rampurhat District Birbhum Indian Citizen.

This Deed of Sale is executed to the effect following.

The property mentioned in the Schedule below being my paternal property I upon receiving the same by way of inheritance have been the owner and possessor of the said property.

( Page - 3 )

Non Judicial Stamp of Rs. 500/-

Sd/- Josef Hansda

Now, I being in urgent need of cash money having proposed to sell the property mentioned in the Schedule below and you having express your desire to purchase the same and the value of the same being fixed as Rs. 6,52,315/- being the highest price as per prevailing market rate. I upon receiving entire amount of consideration in cash do execute this Deed of Sale in your favour and admit and promise that whatever right title interest I had in the property sold the same being void and cancel devolve and vest in you and I become divested of the same. From this day you being

Pr  
G

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the ownr and possessor vested with all my rights go on enjoying and possessing the same down to your sons son's son and heirs in succession in perfect happiness by effecting mutation in your favour getting the old name struck off in the Sherista of the Zamindar and paying revenue year to year with power to effect all kids of transfer. To that I or any of my heirs shall not be entitled to put any obstruction if it is done the same will be void and illegal by virtue of this Deed.

( Page - 4 )

Non Judicial Stamp of Rs. 10/-

Sd/- Josef Hansda

Be it known that the property sold is in a state free from encumbrance and defect till this day. If subsequently any such thing comes to light I shall be punishable in law failing which I remain bound to refund entire amount of consideration with compensation and interest.

To this import I, in sound health in good faith out of my own accord in full possession of senses do execute this Deed of sale in your favour. Finis - 4<sup>th</sup> Chaitra 1421 B.S corresponding to 16.03.2015 A.D.

( Page - 5 )

29

Sd/- Josef Hansda

Schedule :

District Birbhum Sub-Division Rampurhat P.S. and  
A.D.S.R. Nalhati at Mouza Madna J.L. No. 11, Khatian  
No. 346 dag No. 714 (seven hundred fourteen) nature -  
paddy land Charam out of 81 decimals 54 decimals on the  
Eastern side out of which the area sold 27 decimals.

Dag No. 715 (seven hundred fifteen) nature paddy  
Charam.

Area out of 30 decimals 202 out of which the area sold  
101 decimals one acre one decimals.

Dag No. 716 (seven hundred sixteen) nature paddy  
Charam.

Area 09 decimals out of that 03 decimals (three  
decimals).

-----  
In total in three daga total area 131 decimals rent  
bearable.

Zamindar West Bengal Government on its behalf Birbhum  
Collector Seuri.

At the last page of this Deed the photo of the Vendors  
and Vendee along with finger prints of 10 fingers are  
given. It will be treated as a part of this Deed.

JK  
63

Deed prepared and typed by

Ahammad Ali

\*Deed writer

Licence No. 25

\*A.D.S.R. Office Nalhati,

Village and P.O. Nalhati

\*Birbhum.

Witnesses :

Piu Besra

Village Lakshmara

Pintu Piter Hembram

Village Lakshmara

Mustakin Hossain

Nalhati

Saiful Sekh of Akdala

Registered in Book No. 1 volume No. 0301-2015 pages  
from 43783 to 43800 being No. 030107366 for the year  
2015.

05  
03

Certified to be the English translation of a  
Deed of Sale in Bengali.

*R. Islam*  
05/01/24  
R. Islam  
Rtd. Senior Interpreting Officer (G)  
O.S. High Court, Calcutta

# VAKALATNAMA

DISTRICT: Birbhum

**In the High Court at Calcutta**

Constitutional Writ/Civil/Criminal Revisional/Appellate Jurisdiction

Serajul Islam & Anr

O.A No. 133/23/EZ

... Appellant/Petitioner

- VERSUS -

The State of West Bengal & Ors

... Respondents/Opposite Party

Vakalatnama on behalf of Respondent No. 16

Know all men by there presents that by Vakalatnama I/we, appoint the Advocate noted below or anyone of them my/our lawful Advocate for filing the memorandum of appeal or petition or entering appearance in the above matter for appearing in conducting and arguing the same for depositing or withdrawing any money in connection therewith, for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in paper petitions etc. on my / our behalf for filling taking back any documents for withdrawing suits or appeals of petitions with permission to institute fresh suits etc. for signing and filling petitions of compromise in connections with the said matter and for taking copies of paper, from the record and I/we further say that any act done by my/our said Advocate after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocate his fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate to conduct the case properly. Failing which the said Advocates after notice me / us will be at liberty to withdraw from the further conduct to the case.

IN WITNESS WHEREOF I / we sign and execute this Vakalatnama on this the

22nd day of November, 2023.

Received the Vakalatnama  
and accepted by me  
Somasreebati Dutta  
Advocate

: Name of Advocate :

Somasreebati Dutta, Advocate,

C/O Alokesh Dalai  
Advocate

High Court, Calcutta  
6, Old Post Office Street,  
1st Floor, Room No. 35,  
Kolkata - 700001.

Mobile : 9830450268

Enrolment No. WB555/2000

E-mail : alokeshdala:777@gmail.com

F/12/18/1435/2022

Same as above  
Alokesh Dalai  
Advocate,  
WB-555/2000

Joseph Hanada

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, FINANCE CENTRE,  
3<sup>RD</sup> FLOOR, NEW TOWN, KOLKATA

Original Application No. 133/2023/EZ

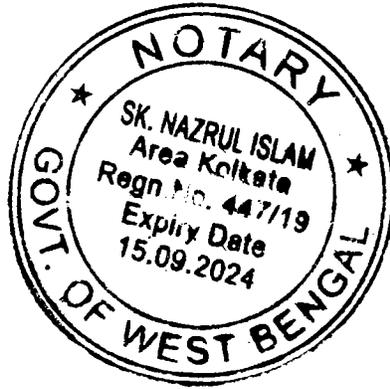
Serajul Islam & Anr.

....Applicant(s)

Versus

The State of West Bengal & Ors.

....Respondent(s)



AFFIDAVIT-IN-OPPOSITION ON BEHALF  
RESPONDENT NO. 16, TO THE ORIGINAL  
APPLICATION.

MR. ALOKESH DALAI  
Advocate  
High Court at Calcutta.  
6, Old Post Office Street,  
First Floor, Kolkata – 700001  
Mobile : 9830450268  
Email: alokeshdalai777@gmail.com